

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSUO MOTO WRIT PETITION(CIVIL) No(s). 1/2026IN RE: SOCIAL SCIENCE TEXTBOOK FOR GRADE - 8 (PART-2) PUBLISHED BY
NCERT AND ANCILLARY ISSUES Petitioner(s)

Date : 06-04-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :By Courts Motion, AOR

For Respondent(s) :Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Sanjay Kumar Tyagi, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.

Mr. S. Santanam Swaminadhan, Adv.

Ms. Aarthi Rajan, AOR

Ms. Abhilasha Shrawat, Adv.

Mr. Kartik Malhotra, Adv.

Mr. Shourya Dasgupta, Adv.

Ms. Trisha Chandran, Adv.

Mr. Amar Kumar, Adv.

Mr. Ashutosh Nagar, AOR

Mr. Mukesh Kr. Verma, Adv.

Ms. Indira Bhakar, Adv.

Mr. Santosh Ramdurg, Adv.

Mr. Yogesh Vats, Adv.

Mr. Shreekant Neelappa Terdal, AOR

Mr. Manish Kumar, AOR

Mr. Divyansh Mishra, Adv.

Mr. Kumar Saurav, Adv.

Mr. Tushar Mehta, Solicitor General

Mr. Manish Kumar Saran, AOR

Mr. Sidhant Sharma, Adv.

Mr. Aditya Mani Saran, Adv.

Mr. Satya Prakash Sharan, Adv.

Mr. Sameer Abhyankar, AOR

Mr. Rahul Kumar, Adv.
Mr. Krishna Rastogi, Adv.
Ms. Yachna Sharma, Adv.

Mr. Chinmoy Sharma, Sr. A.A.G.
Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.
Mr. Irfan Hasieb, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang, Adv.

Miss Akansha, AOR

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Mr. Karun Shamra, Adv.
Ms. Anupama Ngangom, Adv.
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Mr. Bhuvan Kapoor, Adv.
Mr. Anuj Udupa, Adv.
Ms. Disha Thakkar, Adv.
Mrs. Madhulika Upadhyay, Aor, Adv.

Dr. Vivek Sharma, Adv.
Mr. Vivek Sharma, AOR

Mr. Siddhant Sharma, AOR
Mr. Vikram Choudhary, Adv.

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Mr. Srikanth Varma Mudunuru, Adv.
Mr. Yatharth Kansal, Adv.

Mr. Arvind P. Datar, Sr. Adv.
Mr. Amit Pai, AOR
Mr. Suchindran B.N., Adv.
Ms. Pankhuri Bhardwaj, Adv.
Ms. Shanthini S., Adv.
Mr. Tathagata Dutta, Adv.
Mr. Gopi Kishan, Adv.

Mr. Anando Mukherjee, AOR

Mr. J. Sai Deepak, Sr. Adv.
Mr. Ashutosh Nagar, AOR
Mr. Navtaj Singh, Adv.
Mr. B. Sidhi Pramodh R., Adv.
Mr. Uditanshu Singh, Adv.
Ms. Palkriti Pande, Adv.
Ms. Jahanvi Raj, Adv.

Ms. Eliza Barr, Adv.
Ms. Akansha, Adv.
Ms. Anjali Saxena, Adv.

Mr. Ram Narayan Mohanty, Adv.
Mr. Pritam Singh, Adv.
Mr. Umesh Kumar Shukla, Adv.
Mr. Veer Pratap Singh, AOR

Mr. Vaibhav Srivastava, AAG
Ms. Sugandha Anand, AOR
Mr. Ashish Joshi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The NCERT has placed on record a compliance affidavit along with a copy of the order dated 16.03.2026 issued by the Ministry of Education, Department of School Education and Literacy. Vide this affidavit, a three-member Committee comprising: (i) Hon'ble Justice Smt. Indu Malhotra, former Judge of this Court, (ii) Shri K.K. Venugopal, Senior Advocate and Former Attorney General, and (iii) Prof. Shri Prakash Singh, Vice-Chancellor, Hemwati Nandan Bahuguna Garhwal University has been constituted. Paragraph 3 of the Government Order further clarifies that the Committee will associate/collaborate with the National Judicial Academy, Bhopal, for the purpose of finalising the curricula of Class VIII as well as other grades, in tandem with NCERT on the subject of legal studies. The NCERT has also issued a notification on 02.04.2026, a copy of which has been appended along with a compliance report

filed by the Union of India through the Department of School Education and Literacy, Ministry of Education, whereby a High-Powered Committee for the preparation of the National Syllabus and Teaching Learning Material Committee (NSTC) has been reconstituted. The details of the Reconstituted Committee comprising 20 distinguished members, including Shri M.C. Pant, former Chancellor, National Institute of Educational Planning and Administration, being its Chairperson and Prof. Manjul Bhargava, Princeton University, being its Co-Chairperson, besides a Member Secretary, have been duly mentioned. We take both the Government Orders/notification on record as also the compliance affidavit.

2. At this stage, Mr. Arvind Datar, Mr. Gopal Sankaranarayanan and Mr. J. Sai Deepak, learned senior counsel pointed out that they have filed their respective applications on behalf of Prof. Michel Danino, Mr. Alok Prasanna Kumar and Ms. Suparna Diwakar, whom a reference has been made in paragraph 8 of our order dated 11.03.2026 along with certain directions issued in respect of them. These applications have not been listed today. The Registry is directed to list those applications subject to curing of any defects.

3. Application(s) for impleadment/intervention, if any, are dismissed.

4. Post this matter for further consideration on 08.05.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR